

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH  
CHANDIGARH**

**O.A. No. 060/00850/14**

**Decided on: 25.09.2014**

**Coram: Hon'ble Mr. Sanjeev Kaushik, Member (J)  
Hon'ble Mr. Uday Kumar Varma, Member (A)**

1. Dr. Kashish Singh w/o Dr. Saikat Chakraborty
2. Mandeep Kaur w/o Dr. Harmail Singh
3. Dr. Gursimran Kaur Mohi d/o Dr. Virinder Singh Mohi
4. Dr. Mandeep Kaur w/o Dr. Rahul Sandhu
5. Dr. Vidhi Gupta w/o Dr. Deepak Singla
6. Kiran Prakash w/o Dr. Jitender Kumar Sahu
7. Dr. Harshi Dhingra d/o Mr. Kailash Dhingra
8. Dr. Sonam Arora w/o Dr. Jitender Aneja
9. Dr. Sapna Bhalla w/o Dr. Deepak Bhalla
10. Dr. Vidhu d/o Dr. Sanchit Wadhwa
11. Dr. Sandeep Singh Sarpal s/o Mr. S.P. Singh
12. Dr. Anupama Dhiman d/o Sh. Madan Gopal Dhiman
13. Dr. Nishant Saini s/o Sh. Tej Kumar Saini
14. Dr. Ekta Jain d/o Dr. Davinder Jain
15. Dr. Chandni d/o Sh. S.M. Garg

Presently all the applicants are working as Demonstrator in Govt. Medical College and Hospital, Sector 32, Chandigarh.

**.....Applicants**

**Versus**

1. Union of India through Secretary, Health and Family Welfare, Ministry of Health and Family Welfare, New Delhi.
2. Secretary, Medical Education and Research, UT Chandigarh.
3. Director Principal, Govt. Medical College and Hospital, Sector 32, Chandigarh.

**.....Respondents**

Present: Mr. Surender Lamba, counsel for the applicants

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**Order (Oral)**

**By Hon'ble Mr. Sanjeev Kaushik, Member(J)**

1. Learned counsel for the applicants, at the very outset, submits that before approaching this Tribunal, the applicant had preferred a representation dated 17.02.2014 (Annexure A-11) to the respondents, which has not been decided till date. He further submits that the applicant would be satisfied if the O.A. is disposed of with a direction to the respondents to consider his representation (Annexure A-11) in accordance with law within a stipulated period.
2. In view of the limited prayer of learned counsel for the applicants and for the order which we propose to pass, there is no need to issue notice to the respondents and call for their reply. Moreover, the respondents have not yet taken a view on the representation, which they are bound to do within six months, as per the Section 20 of the Administrative Tribunals Act, 1985, therefore, no prejudice would be caused to them by non-issuance of notice and in any case a litigant is expected to firstly avail of the departmental remedy and then only approach this Tribunal.
3. Accordingly, the O.A. is disposed of, with a direction to the Respondent No. 1 to consider the representation (Annexure A-11) filed by the applicants and take a view thereon in accordance with law, within three months from the date of receipt of a copy of the

order. The decision so taken by the respondent shall be communicated to the applicants. Needless to say that we have not expressed any opinion on the merits of the case.

4. No costs.

**(UDAY KUMAR VARMA)**  
**MEMBER (A)**

**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

**PLACE: Chandigarh**  
**Dated: 25.09.2014**

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